

**HIGH COURT OF KARNATAKA
BENGALURU**

July 12, 2020

NOTICE

(ONLY FOR BENGALURU URBAN AND RURAL DISTRICTS)

1. Physical hearing in all the District and Trial Courts in Bengaluru Urban and Bengaluru Rural Districts shall be discontinued from 15th July 2020 till lock down is withdrawn.
2. No appointments for physical filing shall be given from 15th July 2020 till the lock down is withdrawn. However, appointments shall be given only for physical filing of Caveats and for payment of Court fees and process fees.
3. All the aforesaid Courts will hear only extremely urgent cases by Video Conferencing by following the procedure which was prevailing prior to 1st June 2020. E-filing of only extremely urgent cases will be allowed.
4. The requests for urgent hearing shall be submitted by the Advocates/parties-in-person at the e-mail addresses of the Principal District Judges, the Principal Judges or the Chief Metropolitan

- Magistrate, as the case may be. The e-mail ids have already been notified. The Principal District Judges/Principal Judges/Chief Metropolitan Magistrate will assign extremely urgent cases to appropriate Courts. Information regarding the date and time fixed for hearing of the extremely urgent cases shall be provided to the Advocates/Parties-in-person by sending e-mail. Meeting id and password shall be communicated to them.
5. Auto dates shall be assigned to all the cases listed in the aforesaid Courts from 15th of July 2020 onwards after three weeks.
 6. To the above extent, Standard Operating Procedure notified on 10th July 2020 shall stand modified till the lockdown is withdrawn. The modifications as above will apply only to the District and Trial Courts in Bengaluru Urban and Rural Districts. For other District and Trial Courts, Standard Operating Procedure will continue to apply.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL